

have adopted such measures and those which have not so far adopted them; and

(c) the expenditure incurred so far during each year on such measuring?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) to (c). The information is being collected and will be laid on the Table of the Sabha

[Translation]

Exporters' Grievances Redressal Cell

4479 SHRI D.P. YADAV: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have set up an Exporters' Grievances Redressal Cell;

(b) if so, the details thereof;

(c) whether the Grievances and suggestions of exporters are not being looked into within the prescribed time;

(d) if so, the reasons therefor;

(e) the action taken by the Government to remedy the situation; and

(f) the extent to which the Government have achieved the objectives of the above cell?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) and (b). Yes Sir. An Exporters' Redressal Cell (ERC) has been formed to entertain and monitor disposal of suggestions and difficulties of exporters and to facilitate early action on such issues.

(c) to (e). While no time frame can be indicated for policy issues, specific grievances are endeavoured to be disposed of within four weeks. The progress of disposals is also monitored through intra and inter-ministerial meetings.

(f) The healthy growth of Indian exports is a measure of activities of ERC and other export promotional steps taken by the Government.

[English]

Protocol System

4480. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have issued any instructions

or guidelines to Customs authorities at airports to check misuse of protocol system and evasion of custom duty;

(b) if so, details thereof;

(c) the details of such cases where the protocol system has been misused in evading custom duty at Indra Gandhi International Airport, Delhi during 1995 and in 1996 so far; and

(d) the extent to which the authorities have been able to check such irregularities at the airport?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b). The Protocol facilities are extended to VIPs, such as Ministers, Members of Parliament, Judges of Supreme Court and High Courts, persons of eminence in any prominent field, other dignitaries, Senior Civil Servants and to children and aged and impaired passengers for expeditious clearance of their baggage, after securing compliance with normal customs procedure and payment of customs duty wherever required. Instructions already exist for dealing with cases of misuse of facilities provided at the Airports and cases of evasion of customs duties wherever noticed are dealt with according to the law.

(c) A statement giving details of cases where extension of a protocol facilities occasioned payment of customs duty and other penal action is enclosed herewith.

(d) There is no large scale abuse of Protocol System. With a view to prevent smuggling and evasion of customs duty, the department has set up at each Airport an Intelligence Unit staffed by trained and experienced officers who provide inputs for purpose of customs checks of passengers, including V.I.Ps. In addition, X-Ray Machines have been installed at all Major International Airports which are used for screening the passengers' baggage on the basis of Intelligence as well as random selection.

STATEMENT

I. On 7-11-1995 Shri Kamal Nath, former Minister of Textile arrived from abroad. His P.S., who was present to collect the Baggage, reported with Baggage in dutiable channel (Red Channel) for payment of duty and declared the contents as crockery and cut glasses. The Baggage was examined and a duty of Rs. 1,11,217/- was collected. In addition, Redemption fine of Rs. 25,000/- and penalty of Rs. 10,000/- was imposed. However, on appeal the said order was set aside by the Appellate Authority on 10-5-1996.

II. On 13-5-1996, a Vietnamese Diplomat named Mr. Pham Trong Duong from Vietnamese Embassy came to receive a passenger named Mr. Trong Minh Tam. Gold weighing 13.118 Kgs. valued at Rs. 70,18,130/- was seized from the said passenger. The passenger has been arrested and further proceedings as under Law is in progress. The

Diplomat has been sent back to his country by the Vietnamese Embassy.

Assistance to Industries by IDBI

4481. SHRI AMAR PAL SINGH: Will the Minister of FINANCE be pleased to state:

(a) the amount of financial assistance provided to industries by the Industrial Development Bank of India during each of the last two years and upto 31st July, 1996; and

(b) the details of such industrial units, State-wise and Union-Territory-wise?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Details of financial assistance provided to industries under direct finance schemes by the Industrial Development Bank of India (IDBI) during 1994-95, 1995-96 and April-June 1996 (latest available) are as under:

(Rs. crore)

Year	No. of Units	Amount disbursed
1994-95	1797	9334.1
1995-96	1257	9229.2
April-June 1996	125	1511.5

(b) State-wise/Union-Territory-wise details of such industrial units are given in the attached statement.

State-wise/Union Territory-wise Details of Industries assisted by IDBI during 1994-95, 1995-96 and April-June 1996

Sl. No.	Name of the State/ Union Territory	No. of Units		
		1994-95	1995-96	April-June 1996
1.	Andhra Pradesh	150	122	10
2.	Arunachal Pradesh	1	1	0
3.	Assam	10	17	0
4.	Bihar	14	14	1
5.	NCT of Delhi	83	31	2
6.	Goa	5	3	1
7.	Gujarat	211	138	23

Sl. No.	Name of the State/ Union Territory	No. of Units		
		1994-95	1995-96	April-June 1996
8.	Haryana	35	35	3
9.	Himachal Pradesh	18	15	0
10.	Jammu & Kashmir	2	4	0
11.	Karnataka	84	75	8
12.	Kerala	28	22	3
13.	Madhya Pradesh	67	66	4
14.	Maharashtra	386	246	25
15.	Manipur	0	0	0
16.	Meghalaya	1	0	0
17.	Mizoram	0	0	0
18.	Nagaland	0	0	0
19.	Orissa	21	10	0
20.	Punjab	52	32	2
21.	Rajasthan	116	83	7
22.	Sikkim	0	0	0
23.	Tamil-Nadu	249	152	14
24.	Tripura	0	0	0
25.	Uttar Pradesh	119	97	7
26.	West Bengal	101	64	7

Union Territories

1.	Andaman & Nicobar Islands	0	0	0
2.	Chandigarh	2	1	1
3.	Dadra & Nagar Haveli	27	18	2
4.	Daman & Diu	9	5	1
5.	Lakshadweep	0	0	0
6.	Pondicherry	6	6	0